

Wanted terrorists

2717. SHRI ANIL DESAI : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government has made a request to the US Government to track down the wanted terrorist Dawood Ibrahim from his hideouts;
- (b) if so, when the request was made and the reaction of US Government on it;
- (c) how many terrorists have escaped from the country and in how many cases similar requests have been made to the Interpol during last ten years; and
- (d) in how many cases, the Interpol captured the wanted terrorists and handed them over to India for prosecution during last ten years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN) : (a) and (b) No such formal request has been made by this Ministry to the US Government. However, the accused is wanted in Mumbai Bomb Blast of 1993 and a Red Corner Notice is in existence. The United Nations Security Council has also issued a Special Notice against him. The subject has not been located so far.

(c) Red Notices against 68 terrorists who have escaped from the country have been issued by the Interpol Headquarter on the requests of the Indian Law Enforcement Agencies during the last ten years (2004-2014).

(d) Six terrorists have been extradited/deported to India by Interpol member countries during the last ten years.

Custodial deaths

2718. SHRI N.K. SINGH : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has exact information as to how many people die in police custody every day;
- (b) if so, the details thereof;
- (c) whether according to a recent report on Human Rights in India, on an average 1.8 million people are victims of police torture and violence every year;
- (d) if so, the reasons behind increase in custodial deaths across the country; and
- (e) the steps Union Government proposes to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH) : (a) and (b) Statements indicating State-wise number of cases registered by the

National Human Rights Commission (NHRC) on the basis of intimation about death in Police Custody and on the basis of complaints of alleged torture in police custody, during the last three years and the current year up to 20.01.2014 are given in Statement-I & II respectively (See below).

(c) The Government does not have any information on the report on Human Rights in India.

(d) The reasons for these deaths in custody include custodial torture, natural deaths, deaths due to illness and suicides in lockup etc.

(e) As per the Seventh Schedule of the Constitution of India, "Police" and "Public Order" are State subjects. It is for the State Government to take action in every crime including custodial deaths. However, the Central Government issues advisories and the NHRC issues guidelines and recommendations.

In an important step aimed at curbing custodial violence, all the State Governments/ Union Territories were advised by the NHRC in 1993 to issue directions to the District Magistrates and Superintendents of Police of every district that they should report to the Secretary General of the National Human Rights Commission about incidents of custodial death and custodial rape within 24 hours of occurrence of the event and that failure to report promptly will give rise to the presumption that there was an attempt to suppress the incident.

Further, Section 176 of the Criminal Procedure Code has been amended *vide* Code of Criminal Procedure (Amendment) Act 2005 to provide that in cases of death or disappearance of a person or rape of a woman while in custody of the police, there shall be a mandatory judicial inquiry and in case of death, examination of the dead body shall be conducted within 24 hours of death. Section 357 of Cr. P.C. empowers the Courts to grant compensation to the victim and order for payment of cost of the prosecution.

The guidelines issued by the NHRC in respect of procedures to be followed by the State Governments in dealing with deaths occurring in encounters with the police were circulated to all Chief Secretaries of States and Administrators of Union Territories on 29.03.1997.

Subsequently on 02.12.2003, revised guidelines of the NHRC have been issued and it was emphasized that the States must send intimation to the Commission of all cases of deaths arising out of police encounters. All the States and Union territories have been directed to send a six monthly statement of all cases of deaths in police action in the States/ Union Territories through the Director General of Police to the NHRC.

Further, the NHRC has reiterated its guidelines on 12.05.2010 to all State Governments/ Union Territory Administrations for investigation into cases of deaths caused in police action.

Statement-I

*State-wise No. of Cases Registered under custodial Death (Police) -Intimation during the last three years and current year upto 20/01/2014
(Data as per CMS as on 03/02/2014)*

Name of State/Ut	2010-2011			2011-2012			2012-2013			2013-2014		
	Under Consideration	Disposed	Total	Under Consideration	Disposed	Total	Under Consideration	Disposed	Total	Under Consideration	Disposed	Total
Andaman and Nicobar	0	0	0	0	1	1	0	0	0	0	0	0
Andhra Pradesh	9	5	14	12	1	13	14	2	16	5	0	5
Arunachal Pradesh	0	0	0	0	0	0	2	0	2	1	0	1
Assam	1	6	7	1	3	4	7	2	9	12	0	12
Bihar	3	3	6	6	2	8	2	0	2	8	0	8
Chhattisgarh	0	1	1	3	2	5	3	2	5	1	0	1
Delhi	3	0	3	0	1	1	2	0	2	4	0	4
Goa	1	1	2	0	0	0	0	1	1	0	0	0
Gujarat	2	7	9	3	2	5	13	9	22	8	0	8
Haryana	3	0	3	2	1	3	2	0	2	5	0	5
Himachal Pradesh	0	0	0	2	1	3	0	0	0	1	0	1

Jammu and Kashmir	0	2	2	2	1	3	0	0	0	0	0	0
Jharkhand	2	4	6	2	2	4	5	0	5	6	0	6
Karnataka	3	2	5	1	1	2	3	1	4	0	0	0
Kerala	1	1	2	0	1	1	3	3	6	3	0	3
Madhya Pradesh	3	2	5	6	2	8	3	0	3	5	1	6
Maharashtra	19	12	31	15	5	20	18	2	20	16	0	16
Manipur	1	0	1	1	0	1	1	0	1	0	0	0
Meghalaya	0	0	0	0	0	0	0	0	0	4	0	4
Mizoram	0	2	2	1	0	1	0	0	0	1	0	1
Nagaland	0	1	1	0	0	0	1	0	1	0	0	0
Odisha	0	7	7	3	1	4	3	2	5	4	0	4
Puducherry	0	0	0	2	1	3	0	0	0	0	0	0
Punjab	1	5	6	0	6	6	1	2	3	3	0	3
Rajasthan	1	1	2	1	2	3	1	3	4	1	1	2
Tamil Nadu	4	2	6	6	1	7	8	2	10	6	2	8
Tripura	0	1	1	0	0	0	0	0	0	1	0	1
Uttar Pradesh	9	6	15	12	4	16	11	0	11	14	0	14
Uttarakhand	1	3	4	0	1	1	0	0	0	0	0	0
West Bengal	2	3	5	1	4	5	7	2	9	7	1	8
TOTAL	69	77	146	82	46	128	110	33	143	116	5	121

Written Answers to

[19 FEBRUARY, 2014]

Unstarred Questions

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Statement-II

*State-wise No. of Cases Registered under custodial torture (Police)
during the last three years and current year upto 20/01/2014
(Data as per CMS as on 03/02/2014)*

Name of State/Ut	2010-2011			2011-2012			2012-2013			2013-2014		
	Under Conside- ration	Dispo- sed	Total	Under Conside- ration	Dispo- sed	Total	Under Conside- ration	Dispo- sed	Total	Under Conside- ration	Dispo- sed	Total
Andhra Pradesh	0	6	6	0	15	15	3	7	10	4	4	8
Arunachal Pradesh	0	2	2	0	0	0	1	0	1	0	0	0
Assam	0	6	6	0	3	3	0	1	1	1	0	1
Bihar	0	8	8	2	7	9	4	6	10	6	5	11
Chandigarh	0	1	1	0	1	1	0	1	1	1	0	1
Chhattisgarh	0	7	7	28	12	40	8	3	11	5	0	5
Delhi	0	30	30	2	16	18	11	23	34	24	14	38
Goa	0	0	0	0	3	3	0	0	0	0	0	0
Gujarat	0	3	3	0	3	3	0	6	6	1	2	3
Haryana	0	14	14	3	23	26	4	19	23	6	13	19
Himachal Pradesh	0	2	2	0	0	0	0	1	1	0	0	0
Jammu and Kashmir	1	3	4	0	3	3	0	1	1	1	1	2

Jharkhand	0	5	5	2	3	5	2	1	3	3	1	4
Karnataka	0	7	7	0	3	3	0	9	9	2	1	3
Kerala	0	7	7	0	3	3	1	1	2	1	2	3
Madhya Pradesh	0	6	6	1	9	10	1	5	6	10	3	13
Maharashtra	1	6	7	2	3	5	1	2	3	6	2	8
Manipur	0	1	1	0	7	7	0	0	0	1	1	2
Meghalaya	0	1	1	0	0	0	2	0	2	0	0	0
Mizoram	0	1	1	0	0	0	0	0	0	0	0	0
Odisha	0	8	8	0	6	6	2	11	13	5	4	9
Puducherry	0	1	1	0	0	0	1	1	2	0	0	0
Punjab	1	4	5	1	5	6	0	3	3	2	0	2
Rajasthan	6	16	22	1	11	12	5	11	16	8	9	17
Tamil Nadu	3	18	21	4	20	24	3	11	14	3	1	4
Tripura	0	0	0	1	3	4	1	0	1	0	0	0
Uttar Pradesh	9	645	654	14	424	438	33	142	175	69	33	102
Uttarakhand	0	21	21	0	17	17	2	4	6	1	0	1
West Bengal	0	5	5	10	7	17	5	7	12	2	3	5
TOTAL	21	834	855	71	607	678	90	276	366	162	99	261

Written Answers to

[19 FEBRUARY, 2014]

Unstarred Questions